

**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
RELIABLE FINANCE CORPN PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Reliable Finance Corpn Private Limited
2. Date of incorporation of corporate debtor	28.03.1956
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1956PTCOO2640
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 106, T-10 Main Patel Road, Gururajun Nagar, Shadi Khampur, New Delhi-110008
6. Insolvency commencement date in respect of corporate debtor	04.07.2022 (Order was received by IRP on 05.07.2022)
7. Estimated date of closure of insolvency resolution process	31.12.2022 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBB/PA-002/IP-N00076/2017-18/10207
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, Delhi-110008 E-mail ID: nazim@mnkassociates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, Delhi-110008 E-mail ID: nazim@mnkassociates.com; cirp.reliablefinance@gmail.com
11. Last date for submission of claims	18.07.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI, has ordered the commencement of a corporate insolvency resolution process of the Reliable Finance Corpn Private Limited on 04.07.2022.

The Creditors of Reliable Finance Corpn Private Limited are hereby called upon to submit their claims with proof on or before 18.07.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

Mohd Nazim Khan

Interim Resolution Professional

IP Regd No.: IBB/PA-002/IP-N00076/2017-18/10207

Date: 06-07-2022

Place: New Delhi

**Branch: Delhi Kingsway, 6TB Nagar (DP Code-19033)**  
**Email: cb19033@canarabank.com**

**POSSESSION NOTICE [SECTION 13(4)] (For Immovable Property)**  
 Whereas the undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 27.04.2022 calling upon the borrower M/s M K Printech Pvt Ltd to repay the amount mentioned in the notice, being **Rs 10,35,34,334/- (Rs Ten Crore Thirty Five Lakh Thirty Four Thousand Three Hundred Thirty Four rupees only)** together with interest within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **05th day of July of the year 2022**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 10,35,34,334/- (Rs Ten Crore Thirty Five Lakh Thirty Four Thousand Three Hundred Thirty Four rupees only)** together with interest thereon along with further costs and charges.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

**Description of the Immovable Property**

- Flat No. 25, Ground Floor, Ektavya Vihar Apartment measuring 1000 sq.ft. built up on plot No. 18/1 situated at Sector-13 Rohini, Delhi-110085. **Bounded:** On the North by: Open space On the South by: Road On the East by: Other Flat On the West by: Entry
- Flat No. 45, Ground Floor, Ektavya Vihar Apartment measuring 720 sq.ft. built up on plot No. 18/1 situated at Sector 13 Rohini, Delhi-110085. **Bounded:** On the North by: Flat no. 46 On the South by: Other Flat On the East by: Entry On the West by: Road Below S/o Papinder Singh Makan & Smt. Surinder Kaur Makan.
- Part of property Kt No. 57 Situated in extended Lal Dora Abadi, Village - Khampur, Opp Alipur, Delhi measuring 334.44 sq.ft., Delhi-110036. **Bounded:** On the North by: Road On the South by: Govt School On the East by: Other Property On the West by: Shri Shiv Balaji Mandir

**DATE: 05.07.2022, PLACE: DELHI** **AUTHORISED OFFICER, CANARA BANK**

**FORM A - PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RELIABLE FINANCE CORPN PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Reliable Finance Corpn Private Limited
2. Date of incorporation of corporate debtor	28.03.1956
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1956PT002640
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 106, T10 Main Patel Road, Guajaraj Nagar, Shadi Khampur, New Delhi-110008
6. Insolvency commencement date in respect of corporate debtor	04.07.2022 (Order was received by IRP on 05.07.2022)
7. Estimated date of closure of insolvency resolution process	31.12.2022 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBB/IRP-002/IP-ND0076/2017-18/10207
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, Delhi-110006. E-mail ID: nazim@mnkassociates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor, West Patel Nagar, Delhi-110006. E-mail ID: nazim@mnkassociates.com, corp.relat@relfinance@gmail.com
11. Last date for submission of claims	18.07.2022
12. Classes of creditors, if any, under clause (b) of sub-section (9A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI, has ordered the commencement of a corporate insolvency resolution process of the Reliable Finance Corpn Private Limited on 04.07.2022. The Creditors of Reliable Finance Corpn Private Limited are hereby called upon to submit their claims with proof on or before 18.07.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorized Representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

**Date: 06-07-2022** **Place: New Delhi** **Sd/- Mohd Nazim Khan Interim Resolution Professional**  
 IP Regd No.: IBB/IRP-002/IP-ND0076/2017-18/10207

**KOTAK MAHINDRA BANK LIMITED**  
 B.O.: 7th Floor, Plot No. 7, Sector - 125, Nr. Dill Campus, Noida, U.P. - 201313.

**POSSESSION NOTICE**

Whereas, the undersigned being the authorized officer of Kotak Mahindra Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) rules 2002 issued demand notices to the borrower/s as detailed hereunder, calling upon the respective borrower/s to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrower(s) co borrower(s) having failed to repay the amount, notice is hereby given to the borrower/s co borrower/s and the public in general that the undersigned has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said Act r/w rule 8 of the said rules on the dates mentioned along-with. The borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Kotak Mahindra Bank Ltd., for the amount specified therein with future interest, costs and charges from the respective dates. The borrower's attention is invited to provisions of sub section (8) of section 13 of the act, in respect of time available to redeem the secured assets.

Details of the borrowers, scheduled property, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under, date of possession is given herein below:

Name and address of the borrower, co-borrower loan account no., loan amount	Details of the Immovable Property	1. Date of Physical Possession	2. Demand notice date	3. Amount due in Rs.
<b>Mr. Naresh Jain @ Naresh Kumar S/o Khazan Chand &amp; Smt. Manju Jain @ Manju Rani W/o Naresh Jain @ Naresh Kumar &amp; Atul Jain S/o Naresh Jain @ Naresh Kumar All At: R/o- 241, Jain Gali, Ganaur Mandi Sonpat- 131011. Also All At: R/o- Khatwa No. 487, Khatwa No. 487, Khatwa No. 34/18/3/1, 2, 1 Marla 5 Marla Being 1/18th Share out of 1 Kanal 7 Marla, Vill- Barot, Tehsil- Ganaur, Distt.- Sonapat, Khatwa No. 414, Khatwa No. 488, Khatwa No. 34/28, 1 Marla 5 Barsai Being 1/20th Share out of 1 Kanal 10 Marla, Vill- Barot, Tehsil- Ganaur, Sonapat-131001. Loan Account Number: PR032134</b>	All that piece and parcel of land area measuring 100 sq. yds. 1. 1 Marla 5 Barsai Being 1/18 share out of 1 Kanal 7 Marla comprised in Khatwa No. 413 Khatwa No. 487 Mustali & Kila No. 34/18/3/1, 2, 1 Marla 5 Barsai being 1/20 share out of 1 Kanal 10 Marla Comprised in Khatwa No. 414 Khatwa No. 488 Mustali & Kila No. 34/28 situated at Vill- Barot, Tehsil- Ganaur, Distt.- Sonapat. The property is bounded as under:- East- Plot Only due and payable as of Phoolgri, North- Plot of Luhara, South- Gali 18 Feet Wide. Name of the Mortgagor: Smt. Manju Rani W/o Naresh Kumar.	1. 05.07.2022	2. 24.10.2019	3. Rs. 23,56,019.49/- (Rupees Twenty Three Laks Fifty Six Thousand Nineteen and Forty Nine Paise Only) due and payable as of 24.10.2019 with applicable interest from 25.10.2019 until payment full.

**For Any Query Please Contact Mr. Somesh Sundryal (+91 9910563402) & Mr. Prashant Gautam (+91 9643615430)**  
**Place: Ganaur, Date: 07.07.2022** **Authorised Officer: For Kotak Mahindra Bank Ltd.**

**Canara Bank** **SHASTRI NAGAR BRANCH DELHI - 110052**

**PUBLIC NOTICE**

The general public is hereby informed that number of lockers with Shastri Nagar branch of Canara Bank have been opened by locker holders and in respect whereof the locker agreements are missing and at the same time, the locker holders are not operating the locker for the last number of years or are not paying the arrears of lockers charges:

Sr. No.	Name of Locker Holder	Locker Number	Address	Date of Arrears of Locker Charges	Arrear Amount (In Rupees)
1)	RAM KUMAR BANSAL	146	A-218 SHASTRI NAGAR DELHI 110052	01/04/2018	Rs. 16,166/-

In some cases, the locker holders are learnt to have expired. By this notice, it is hereby notified to all the interested persons that they should approach the respective branch within a period of 15 days of this notice with authentic proof of the ownership of the locker, execute fresh locker agreements and pay the arrears of locker charges, documents providing identity of the person intending to operate the locker or to remove its belongings such as passport, adhaar card, proof of residence etc. In case no response is received for the locker, the bank shall be constrained to break open the lockers in the presence of witnesses and keep aside its contents while executing its lien over the contents of the lockers for recovery of arrears of locker charges.

**Date: 05.07.2022** **Place: New Delhi** **Branch Manager**

**Canara Bank** **Delhi Shankar Nagar Branch Delhi - 110051**

**PUBLIC NOTICE**

The general public is hereby informed that number of lockers with Delhi Shankar Nagar Branch of Canara Bank have been opened by locker holders and in respect whereof the locker agreements are missing and at the same time, the locker holders are not operating the locker for the last number of years or are not paying the arrears of lockers charges:

S. No.	Name of Locker Holder	Locker No.	Address	Date of Arrears of Locker Charges	Arrear Amount In Rs.
1	Manish Kumar Chopra	739	17, 2nd Floor, Ram Vihar Delhi-110092	31.03.2022	12036
2	I K Kapila	366	122 Gagan Vihar Delhi-110092	31.03.2022	7316
3	Ganga Biswas Dhawan / Nand Kishore Dhawan	176	7/11/11 West Azad Nagar Delhi-110051	31.03.2022	11350.21
4	Vijay Laxmi	683	21A Vijay Block Laxmi Nagar Delhi-110092	31.03.2022	12036
5	Avinash Kumar Jain	413	H-18 Krishna Nagar Delhi-110051	31.03.2022	12036

In some cases, the locker holders are learnt to have expired. By this notice, it is hereby notified to all the interested persons that they should approach the respective branch within a period of 15 days of this notice with authentic proof of the ownership of the locker, execute fresh locker agreements and pay the arrears of locker charges, documents providing identity of the person intending to operate the locker or to remove its belongings such as passport, adhaar card, proof of residence etc. In case no response is received for the locker, the bank shall be constrained to break open the lockers in the presence of witnesses and keep aside its contents while executing its lien over the contents of the lockers for recovery of arrears of locker charges.

**Date: 07.07.2022** **Place: New Delhi** **Branch Manager**

**Union Bank of India, NOIDA SECTOR-18 BRANCH C-32, Commercial Complex, Sec-18, Noida - 201301 (UP) Tel: 01202512832, 2512833 E-mail: UBIN0917966@unionbankofindia.bank**

**ANNEXURE - 13 [Rule - 8(1)] POSSESSION NOTICE (For immovable property)**

Whereas the undersigned being the authorised officer of Union Bank of India, Sector-18 Noida Branch, C-32, Sector-18 Noida under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 21-02-2022 calling upon the borrower **MR. DHARMENDRA KUMAR CHAUHAN, AND MRS. RENU CHAUHAN** to repay the amount mentioned in the notice being **Rs.30,90,384.80 (Rupees Thirty Lakhs Ninety Thousand Three Hundred and Eighty Four and Eighty paise only)** plus interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 3(4) of the said Act read with rule 8 of the said rules on this **1st day of July, year 2022**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UNION BANK OF INDIA (name of the Institution) for an amount **Rs.30,90,384.80 (Rupees Thirty Lakhs Ninety Thousand Three Hundred and Eighty Four and Eighty paise only)** and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

**Description of Immovable Property**  
 All that part of the property consisting of Residential House No. 1/149, measuring 121.89 sqm and covered area 56 sqm situated at Sector-1, Vasundhara, Ghaziabad in the name of Mr. Dharmendra Kumar Chauhan (Owner) S/o Shri Mahendra Singh Chauhan within the registration Sub-District: Sub-Registrar - IV GHAZIABAD and District GHAZIABAD

**Bounded:** On the North by: Plot No.1/150 On the South by: Plot No. 1/148 On the East by: Plot No. 1/152 On the West by: Entry & Gali

**DATE: 01.07.2022, PLACE: NOIDA** **Sd/-, Authorised Officer, Union Bank Of India**

**Regional Office (North Delhi) Bank of Baroda Building, 3rd Floor, 16 Sansad Marg, New Delhi-110001, INDIA Phone: +91-11-23441370/1392, 9798965966**

**E-Auction SALE NOTICE**  
**ANNEXURE-A, (Abridged Sale Notice for publication in News Papers for Auction conducted on e-Bkay portal)**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX- IV-A [See proviso to Rule 6(2) & 8(6)]**  
**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned accounts/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s / Guarantor/ Mortgagor s	Short description of the immovable property with known encumbrances, if any	Total Dues.	Date/ Time of e-Auction	Reserve Price EMD Minimum Bid increase Amount	Status of Possession (Symbolic / Physical)	Inspection Date and time
1.	<b>Bank of Baroda Kamla Nagar Branch</b> Account Name: Brij Mohan Sharma Owner of the Property: Mr. Brij Mohan Sharma, Mr. Om Prakash Sharma, Mrs. Sanjeeta, Mr. Ravi Sharma and Mrs. Kamlesh	The Residential under construction property bearing Plot no RZ- 295, Part of Khasra no 370, Behind Pashupati Nath Mandir, Brahmapuri Nangal Raya, Pankha Road New Delhi 110045	<b>Rs.2,90,31,663/-</b> (Rupees Two crore Ninety Lakh Thirty One Thousand Six Hundred Sixty three Only) plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment as per demand notice dated <b>03-06-2021</b>	<b>28.07.2022</b> 2.00 pm to 6.00 pm	<b>Rs.2,30,40,000.00</b> <b>Rs.23,04,000.00</b> <b>Rs.25,000.00</b>	Physical	During the office hours, with prior appointment from Branch Head Ms Surbhi Singh 9958538379
2.	<b>Bank of Baroda Kamla Nagar Branch</b> Account Name: Ekta Nagpal Owner of the Property: Mrs. Ekta Nagpal Guarantor: Sanjeev Nagpal	Entire 3rd Floor with roof/terrace rights out of four storied residential building, Property bearing No A-2/137, Situated at Hastals Road, Uttam Nagar, New Delhi 110059 having Area 83.61 Sq. mtr. On the Name of Ekta Nagpal W/o Sanjeev Nagpal. East-Plot no 138 South - Portion of plot East-Entry /main road West- Gali	<b>Rs.36,75,529.00</b> (Rupees thirty six lacs seventy five thousand five hundred twenty nine only) plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment as per demand notice dated 31-05-2021	<b>28.07.2022</b> 2.00 pm to 6.00 pm	<b>Rs.36,45,000.00</b> <b>Rs.3,64,500.00</b> <b>Rs.25,000.00</b>	Physical	During the office hours, with prior appointment from Branch Head Ms Surbhi Singh 9958538379
3.	<b>Bank of Baroda Ashok Vihar (eVB)</b> Account Name: Mis MV Traders Owner of the property : Mrs. Meenu Jain W/o Mr. Dinesh Jain	Residential Plot no DP 80, 2nd & 3rd floor with roof rights, Pitampura - 110034. Plot area measuring 36 sq. mtrs in the name of Mrs. Meenu Jain w/o Mr. Dinesh Jain, Bounded as: North- Road, south - service lane, East - property no 59, West - property no 61	<b>Rs. 66,88,311.10 lakhs</b> (Rupees Sixty six lacs eighty eight thousand, three hundred eleven and ten paise only) plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment as per demand notice dated <b>04.06.2021</b>	<b>28.07.2022</b> 2.00 pm to 6.00 pm	<b>Rs.69,30,000.00</b> <b>Rs. 6,93,000.00</b> <b>Rs.25,000.00</b>	Physical	During the office hours, with prior appointment from Branch Head Mr. Manish Manocha, 9899069059, 01127441786
4.	<b>Bank of Baroda Bawana Branch</b> Account Name: <b>SUDH GANGA BEVERAGES &amp; VATS COLOR KONCEPT</b> Guarantor- Mrs. Kamla Sharma W/O Late Sh. Krishan Kumar Sharma.	Plot No MC Unit No- 228A/7, Ward No 5, Near Aggarwal Dhamshala & Sarhera to Banbhori Road, Barwala, Distt. Hissar. Haryana, Measuring area 246.66 Sq. yds. in the Name of Mrs. Kamla Sharma (Guarantor) W/O Late Sh. Krishan Kumar Sharma. East-Property of Dalip Kumar, West-Road, North-Property of Raja Ram, South- Property of Ram Krishan Sharma	<b>Rs.32,11,217.40 lakhs</b> (Rupees Thirty two lakh Eleven Thousand Two hundred Seventeen and forty paise Only) plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment as per demand notice dated <b>18-01-2020</b>	<b>28.07.2022</b> 2.00 pm to 6.00 pm	<b>Rs.30,18,000.00</b> <b>Rs.3,01,800.00</b> <b>Rs.25,000.00</b>	Physical	During the office hours, with prior appointment from Branch Head Mr. K M P Singh, 813099144
5.	<b>Bank of Baroda Begumpur Branch</b> Account Name: <b>Pandit Security Services</b> Prop. Surender Kumar Guarantor:- Prem Kumar	Equitable mortgage of Freehold DDA built up Janta Flat bearing No.233, area measuring 18 sq.mtrs. on Third floor, in Block-IV, Pocket-11, Sector-A,6,situated in the layout plan of Narela, DDA Residential Scheme, Narela, Delhi-110040. North- Open, South- Other flat, East- Other flat, West- Road	<b>Rs.5,31,103.00</b> (Rupees Five Lacs thirty one thousand one hundred three only) plus and further interest thereon at the contractual rate plus costs, charges and expenses till day of payment as per demand notice dated <b>13-04-2021</b>	<b>28.07.2022</b> 2.00 pm to 6.00 pm	<b>Rs.5,51,000.00</b> <b>Rs.55,100.00</b> <b>Rs.10,000.00</b>	Physical	During the office hours, with prior appointment from Branch Head Mr. Chandan Aggarwal, 8130408796

**For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the Authorised officer on Tel No. 011-23441370 Mobile : 91366 40414 / 85870 43035**  
**Date: 06.07.2022, Place: New Delhi** **Authorised Officer, Bank Of Baroda**

**Bank of Baroda** **Noida Region**

Bank of Baroda invites application for pre-qualification from young candidates as well as experienced retired bankers for the post of BC supervisors on contractual basis in Noida Region. Interested candidates may apply for the post and send hard copies to Regional Office.

Post	Vacancies	Regional Office Name	Regional Office Address
BC Supervisor	06	Noida Region	Regional Office Noida Region-16, Parliament Street, 13th Floor, New Delhi-110001

\*Last Date of submission of Application- 14-07-2022. For Detailed Notification, Please visit Bank's website: [www.bankofbaroda.com](http://www.bankofbaroda.com). Note: Bank of Baroda reserves the right to accept or reject any/all application(s) without assigning any reason therefor.  
**Date: 07.07.2022, Place: New Delhi**

**Bank of India** **Bank of India, New Delhi Asset Recovery Branch, "Star House", 3rd Floor, H-2, Connaught Circus, New Delhi - 110001. Phone No. 011-23755606, 23755605**

**Mr. SANJAY PRASAD, Authorised officer New Delhi ARB, Mob.: 6261114512**

**E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Bank of India (Secured Creditor), the possession of which has been taken by the Authorised Officer of the Bank of India, will be sold on "As is where is", "As is what is" and "Whatever there is" on 25.07.2022 from 11.00 A.M. to 5.00 P.M. through E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Short description of the properties to be sold are given below: Amount to be recovered (secured debt) and particulars of possession are also mentioned in the table below.

Sr. No.	Borrower(S)/ Guarantor(s)/ Mortgagor(s) Name	DESCRIPTION OF THE PROPERTY	Total Dues	a. Reserve Price b. EMD c. Incremental Bid	Date of inspection of property on with prior appointment from AO.
1	M/s Kedia Jewellers Pvt Ltd., Mr. Achal Kedia, Mrs. Madhu Kedia, M/s Goldline Jewels Pvt. Ltd.	Flat on 3rd Floor, Bearing Municipal No. 3272 (Eastern Side Part), Ward No. XVI, Khasra No. 2657/2616, Block P, Gali No. 27, Situated at Basti Reghar, Beadonpura, Karol Bagh, New Delhi-110005 owned by M/s Goldline Jewellers Pvt. Ltd. measuring 25 sq. yards. (This Property is in Physical Possession of the Bank)	Rs. 185.23 lakh + UCI since 28.03.2016 and Other Charges	a. Rs. 26.73 Lakh b. Rs. 2.68 Lakh c. Rs. 10,000/-	21-07-2022 between 11.00 am to 5.00 pm
2	M/s Ultimate Packaging, Mr. Nimit Gupta, Mrs. Rita Devi	Entire DDA built-up Commercial shop no.06, on Ground Floor in Sector C in the layout plan of CSC-1, Kondali Gharoli Complex, situated at Myur Vihar Phase-III, New Delhi Area 202 Sq. feet in the name of Mrs. Rita Devi (This Property is in Physical Possession of the Bank)	Rs.64.98 Lakh + UCI since 28.09.2015 and other charges	a. Rs. 19.13 Lakh b. Rs. 1.92 Lakh c. Rs. 10,000/-	22-07-2022 between 11.00 am to 5.00 pm
3	M/s R.A. Traders, Mrs. Rekha Jain, Mrs. Vanita Didwani, Mr. Atar Singh M/s Wardman Enterprises, Mr. Anil Kumar Jain, Mr. Ved Prakash	Residential Vacant Plot of Land situated at Khata No.179, Khasra No.462, measuring 1377 sq. yards Village Naubary, Tehsil & Distt. Agra, Uttar Pradesh in the name of Mr. Atar Singh. (This Property is in Physical Possession of the Bank)	Rs.90.97 Lakh + UCI since 28.12.2015 and other charges in account of M/S R A Traders and Rs.110.97 Lakh + UCI since 28.12.2015 and other charges in account M/s Wardman Enterprises.	a. Rs. 46.26 Lakh b. Rs. 4.63 Lakh c. Rs. 20,000/-	22-07-2022 between 11.00 am to 5.00 pm
4	M/s R.A. Traders, Mrs. Rekha Jain, Mrs. Vanita Didwani, Mr. Atar Singh	Residential Property situated at Pvt. No. C-4 Second Floor, Property bearing no.3477/3 & 3477, Nicholson Road, Mori Gate, Delhi - 110006 in the name of Guarantor Mrs. Vanita Didwania (This Property is in Physical Possession of the Bank)	Rs.90.97 Lakh + UCI since 28.12.2015 and other charges	a. Rs. 15.82 Lakh b. Rs. 1.59 Lakh c. Rs. 10,000/-	22-07-2022 between 11.00 am to 5.00 pm

**TERMS AND CONDITIONS**

- Auction sale / bidding would be only through "Online Electronic Bidding" process through the website <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>
- The intending bidders should register their names at portal <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> get their user ID and pass word and submit EMD wallet, whereupon they would be allowed to participate in online e-auction on the said portal.
- Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.
- Date and time of Auction: 25.07.2022 from 11:00 AM to 05:00 PM with Unlimited Auto-Extensions of 5 Minutes Each.
- Auction would commence on the Reserve Price + First Incremental Value, as mentioned above / Bank's website. Bidders shall improve their offers in multiples of incremental value for all the above properties as mentioned above / Bank's website.
- The intending bidders should deposit EMD i.e. 10% of reserve price (as above) online in the Global EMD wallet along with the required documents / details well before on the eBkay portal i.e. <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> for smooth participation in e-auction.
- The highest / successful bidder shall deposit 25% of the amount of bid/purchase money (including EMD already paid) immediately but not later than the next working day (during banking hours) on confirmation of the sale by the Authorized Officer after acceptance of bid by the Authorized Officer in respect of the sale, failing which the EMD shall be forfeited.
- The balance 75% of the bid/purchase money shall be payable on or before 15th day (during banking hours) of confirmation of the sale by the Authorized Officer or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of failure to deposit this balance amount within the prescribed period, the amount deposited shall be forfeited and the Authorized Officer / Bank will be at liberty to cancel the auction and conduct fresh auction. The Bid amount shall be deposited (exclusive of TDS, if any). Applicable TDS to be payable by bidder.
- On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate and the sale shall be considered complete thereafter and that the Bank shall entertain no claims.
- For detailed terms and conditions of the sale, please refer to the link- <https://www.bankofindia.co.in/dynamic/Tender?Type=3>
- This publication is also 15 days' notice to the above borrowers/guarantors/mortgagors to the advance.

**Date: 07.07.2022, Place, New Delhi** **Authorised Officer, Bank of India**

**DEBTS RECOVERY TRIBUNAL, DEHRADUN**  
 Government of India, Ministry of Finance, (Department of Financial Services)  
 2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK. 248171

**PUBLICATION NOTICE**  
 IN O.A. No. 126 OF 2021

**SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME)**

**Dy. No. 709** **Dated: 29.06.2022**

**Union Bank of India V/s M/s Goel Cut Piece & Saree Bhandar & Ors.**

- M/s Goel Cut Piece and Saree Bhandar, Add: 33-B, New Mandi, Muzaffarnagar, U.P.-251001
- Mr. Deep Chand Goel (Proprietor & Guarantor) S/o Late Shri Daya Ram, R/o 675, Patel Nagar Muzaffarnagar, U.P.-251001
- Mr. Sanjay Kumar Goel (Guarantor) S/o Deep Chand Goel, R/o 675, Patel Nagar, Muzaffarnagar, U.P.-251001
- Mrs. Bindu Goel (Guarantor) W/o Sanjay Goel, R/o 675, Patel Nagar, Muzaffarnagar, U.P.-251001

Whereas the above named Applicant Bank has instituted OA No. 126 of 2021 against you for recovery of debts of **Rs.34,80,561.57/-** in which Hon'ble Tribunal was pleased to issue Summons/Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 17.06.2022.

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on **05.08.2022**. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.

Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this **29th day of June, 2022**.

**By order of Tribunal**

**Registrar Debts Recovery Tribunal Dehradun**



